

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri R. Krishnamoorthy, Member
3. Shri S. Jayaraman, Member

Petition No. 7/2004

In the matter of

Direction under Regulation 11 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

And in the matter of

Vinergy International Private Limited, Mumbai

ORDER

Vinergy International Private Limited (hereinafter "VIPL") was granted licence for inter-State trading in electricity as Category 'B' licensee on 12.7.2004, which was upgraded to Category 'F' vide order dated 17.6.2008 under the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004 (hereinafter "the trading regulations").

2. In terms of Regulation 11 of the trading regulations the licensee for inter-State trading in electricity is required to furnish such information from time to time as the Central Commission may require to monitor the licensees' performance and to ensure compliance of the terms and conditions of the licence and any other legislative or regulatory requirement.

3. In exercise of the power conferred by Regulation 11 *ibid*, the Commission hereby directs VIPL to submit, latest by 10.3.2009, the Special Balance Sheet as at 31.12.2008.

sd/-
(S. JAYARAMAN)
MEMBER

sd/-
(R. KRISHNAMOORTHY)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON

New Delhi, dated the 13th February 2009